

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

102. Company Appeal/37/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **19.03.2024**

NAME OF THE PARTIES: Arti Sadarangani

V/s.

The Registrar of Companies Mumbai Maharashtra

Appearances:

For appellant :- Adv. Manoj Mishra

SECTION 252(1) OF COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

We notice that there were two common directors who were also the shareholders of the company. One of the shareholders namely the husband of the appellant died on 12.11.2018. At present there is only one shareholder and only one director. Ld. counsel for appellant submits that there is the proposal to appoint another director and transmission of share so that the number of the shareholders are above the minimum prescribed numbers of shareholder under the Companies Act.

Ld. counsel for appellant seeks time to place on record the evidence to show that the company was in operation and holding certain assets and file affidavit how the company proposes to comply with the provisions of Companies act. Let the same be done within three weeks. At his request, list on **23.04.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)